Tenth Lok Sabha X Session (13/06/1994 to 14/06/1994)

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]
Monday, June 13, 1994/Jyaistha 23, 1916 (Saka)

No. 297

11 A.M.

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1. National Anthem

The National Anther was played.

2. Oath or Affirmation

Eight Members took the oath or made affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 3 Hindi
- 2 Marathi
- 1 Telugu
- 1 Oriya
- 1 Bengali

3. Obituary References

The Speaker, the Prime Miniser, Sarvashri Atal Bihari Vajpayee, Sobhanadreeswara Rao Vadde, Somnath Chatterjo, M.R. Kadambur Janardhanan, Indrajit Gupta and Ram Vilas Paswan made references to the passing away of Shri K. Brahmananda Reddy, a Member of Sixth and Seventh Lok Sabha, Dr. Mahipatray M. Mehta, a Member of Fifth and Seventh Lok Sabha and Shri S. Thangaraju, a Member of Eighth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

^{*} One member made affirmation in Hindi at 12.30 P.M.

4. Starred Questions

Starred Question Nos. 1 and 2 were orally answered. Replies to Starred Question Nos. 3—20 were laid on the Table.

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5. Unstarred Questions

Replies to Unstarred Question Nos. 1—94, 96—109, 111—129 and 131-138 were laid on the Table.

6. Papers Laid on the Table

The following papers were laid on the Table:—

- 1. A copy of the Governors (Allowances and Privileges) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 475(E) in Gazette of India dated the 23rd May, 1994 under sub-section (3) of section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
 - (2) A copy of the Ministry of Surface Transport, Roads Wing, (Chief Draftsmen) Recruitment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 350(E) in Gazette of India dated the 31st March, 1994 issued under proviso to Article 309 of the Constitution.
 - (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 34(E) published in Gazette of India dated the 27th January, 1994 approving the New Mangalore Port Trust (Recruitment, Seniority and Promotion) Eighth Amendment Regulations, 1994.
 - (ii) G.S.R. 58(E) published in Gazette of India dated the 3rd February, 1994 approving the Cochin Port Employees (Recruitment, Seniority and Promotion) (Amendment) Regulations, 1994.
 - (iii) G.S.R. 101(E) published in Gazette of India dated the 18th February, 1994 approving the Calcutta Port Trust Employees' (Leave Travel Concession) Third Amendment Regulations, 1994.

- (iv) G.S.R. 104(E) published in Gazette of India dated the 21st February, 1994 approving the New Mangalore Port Trust Employees (Festival Advances) Regulations, 1994.
- (v) G.S.R. 103(E) published in Gazette of India dated the 21st February, 1994 approving the Jawaharlal Nehru Port Trust Employees (Classification, Control and Appeal) (Second Amendment) Regulations, 1994.
- (4) A copy of the Sailing Vessels (Assignment of Free Board) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 159 in Gazette of India dated the 2nd April, 1994 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- 5. A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:—
 - (i) The Manipur Municipalities Ordinance, 1994 (No. 6 of 1994) promulgated by the President on the 24th May, 1994.
 - (ii) The Punjab Municipal Corporation Law (Extension to Chandigarh) Ordinance, 1994 (No. 7 of 1994) promulgated by the President on the 24th May, 1994.
 - (iii) The New Delhi Municipal Council Ordinance, 1994 (No. 8 of 1994) promulgated by the President on the 25th May, 1994.

7. Report of the Standing Committee on Commerce

SHRI BHAGWAN SHANKAR RAWAT laid on the Table a copy of the Seventh Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce on Spices.

8. Government Bill-Withdrawn

The Representation of the People (Amendment) Bill, 1993

The motion for leave to withdraw the Bill moved by Shri H.R. Bhardwaj was opposed.

After some discussion the motion was adopted and Bill was withdrawn.

9. Government Bills-Motion Re. Withdrawal-Adopted

Shri H.R. Bhardwaj moved the following motion:-

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Constitution of India, which was passed by Rajya Sabha on the 29th April, 1992 and laid on the Table of this House on the 4th May, 1992."

After some discussion, on the Motion, the House divided:—Ayes* 218: Noes* 99. Accordingly the motion was adopted.

10. Government Bill-Introduction-Under Consideration

The Representation the people (Second Amendment) Bill, 1994

The Motion for leave to introduce the Bill moved by Shri H.R. Bhardwaj was opposed.

(The discussion was held over and resumed vide para 12 below)

11. Adjournment Motion

The Speaker gave his consent to the moving of adjournment motion regarding failure of the Government to meet the sugar situation resulting in forcible import thereof in large scale at higher price given notices by Dr. Venkateswara D. Rao, Sarvashri Nirmal Kanti Chatterjee, Guman Mal Lodha, Atal Bihari Vajpayee, George Fernandes, Mohan Singh, V. Sobhanadreewara Rao, Srikanta Jena, Nitish Kumar, Ramashray Prasad Singh, Indrajit Gupta and Hari Kishore Singh.

Shri Ramashray Prasad Singh who had secured first place in the ballot, then asked for leave of the House to the moving of the motion. As leave was not opposed the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

(Lok Sabha adjourned at 1.34 P.M. and re-assembled at 2.35 P.M.)

12. Government Bills-Introduced

 The discussion on the item of Business mentioned at para No. 10 above was resumed.

^{*} Subject to correction.

After some discussion, the motion was adopted and the Bill was introduced.

(ii) The Manipur Municipalities Bill, 1994

The motion for leave to introduce the Bill moved by Shrimati Sheila Kaul was opposed. The motion was adopted and the Bill was introduced.

13. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Manipur Municipalities Ordinance, 1994.

14. Governemnt Bill-Introduced

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The Punjab Municipal Corporation Law (Extension to Chandigarh) Bill, 1994.

The motion for leave to introduce the Bill moved by Shri S.B. Chavan was opposed. The motion was adopted and the Bill was introduced.

15. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Punjab Municipal Corporation Law (Extension to Chandigarh) Ordinance, 1994.

16. Government Bill-Introduced

The New Delhi Municipal Council Bill, 1994.

The motion for leave to introduce the Bill moved by Shri S.B. Chavan was opposed. The motion was adopted and the Bill was introduced.

17. Statement regarding Ordinance-Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the New Delhi Municipal Council Ordinance, 1994.

18. Matters under Rule 377

(1) Shri K.D. Sultanpuri raised a matter regarding need for central assistance to the State Government of Himachal Pradesh for

providing relief to the farmers whose crops have been affected by hailstorms.

- (2) Shri Bijoy Krishna Handique raised a matter regarding need to formulate comprehensive scheme to provide better facilities to the patients suffering from mental disorder.
- (3) Smt. Sheela Gautam raised a matter regarding need for construction of an overbridge on railway crossing at Ramghat road in Aligarh, Uttar Pradesh.
- (4) Shri Rajvir Singh raised a matter regarding need to ensure early payment of dues to sugarcane growers particularly in Bareilly district in Uttar Pradesh.
- (5) Shri Lal Babu Rai raised a matter regarding need to set up agriculture based small scale industries at Chapra in Bihar.

19. Government Bill-Under consideration

The Transplanation of Human Organs Bill, 1993, as passed by Rajya Sabha and as reported by the Select Committee.

Time allotted:

2 Hours

Time taken:

30 Mts.

Balance:

1 Hr. 30 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Paban Singh Ghatowar on the 23rd December, 1993, continued.

Dr. Laxminarain Pandey took part in the debate.

The discussion was not concluded.

20. Adjournment Motion

Time taken: 3 Hrs. 58 Mts.

At 4 P.M. Shri Ramashray Prasad Singh moved the following motion:—

"That the House do now adjourn."

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Sharad Dighe
- (3) Shri George Fernandes

- (4) Shri Nirmal Kanti Chatterjee
- (5) Shri Prakash V. patil
- (6) Shri P.G. Narayanan
- (7) Shri Surya Narain Yadav
- (8) Shri Chandra Shekhar
- (9) Shri Venkateswara D. Rao
- (10) Shri Bhogendra Jha
- (11) Shri Shyam Bihari Misra
- (12) Shri Umrao Singh
- (13) Shri Mohan Singh (Deoria)
- (14) Dr. Vasant Pawar
- (15) Shri Pranab Mukherjee
- (16) Shri Kalp Nath Rai

On the motion the House divided, Ayes *177; Noes *217. Accordingly, the motion was negatived.

21. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 13th June, 1993, Rajya Sabha concurred in the recommendation of the Lok Sabha and agreed to leave being granted by the Lok Sabha to withdraw the Bill further to amend the Constitution of India which was passed by the Rajya Sabha on the 29th April, 1992 and laid on the Table of the Lok Sabha on the 4th May, 1992.

7.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 14th June, 1994)

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, June 14, 1994/Jyaistha 24, 1916 (Saka)

No. 298

11 A.M.

1. Starred Ouestions

Starred Question Nos. 21, 23 and 24 were orally answered. Replies to Starred Question Nos. 22 and 24—40 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 139—265 and 265-A were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Draft National Population Policy Expert Group on Population Policy (Hindi and English versions).
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1991-92, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Zoo Authority, New Delhi, for the year 1991-92.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Zoo Authority, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 26 of the Environment (Protection) Act, 1986:—
 - (i) The Environment (Protection) Amendment Rules, 1994 published in Notification No. G.S.R. 320(E) in Gazette of India dated the 16th March, 1994.
 - (ii) S.O. 230(E) published in Gazette of India dated the 17th March, 1994 containing corrigenda to the Notification No. S.O. 60(E) dated the 27th January, 1994.
 - (iii) S.O. 356(E) published in Gazette of India dated the 4th May, 1994 making certain amendments to the Notification No. S.O. 60(E) dated the 27th January, 1994.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Goa Meat Complex Limited, Panjim, for the year 1992-93.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 335(E) published in Gazette of India dated the 28th March, 1994 together with an explanatory memorandum making certain amendments in the Notification.No. 1/93-CE, dated the 28th February, 1993.
 - (ii) G.S.R. 336(E) published in Gazette of India dated the 28th March, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 1694-CE, dated the 1st March, 1994.
 - (iii) G.S.R. 363(E) published in Gazette of India dated the 6th April, 1994 together with an explanatory memorandum seeking to exempt textured synthetic filament yarn made out of non-textured synthetic filament yarn which is cleared/imported before the 1st March, 1994 to the extent of duty already paid on the non-textured yarn provided no credit has been availed of.
 - (iv) G.S.R. 364(E) published in Gazette of India dated the 6th April, 1994 together with an explanatory memorandum seeking to exempt textured artificial filament yarn made out of non-textured artificial filament yarn which is cleared/imported before the 1st March, 1994 to the extent of duty already paid on the non-textured yarn provided no credit has been availed of.
 - (v) G.S.R. 365(E) published in Gazette of India dated the 6th April, 1994 together with an explanatory memoran-

- dum seeking to exempt double or multiple-fold yarn made out of duty paid yarn which is cleared imported before the 1st March, 1994 to the extent of duty already paid on such yarns provided no credit has been availed of.
- (vi) G.S.R. 366(E) published in Gazette of India dated the 6th April, 1994 together with an explanatory memorandum regarding exemption to Shawls, mufflers, handkerchiefs etc. from the whole of the excise duty leviable thereon.
- (vii) G.S.R. 367(E) published in Gazette of India dated the 6th April, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 26/94-CE, dated the 1st March, 1994.
- (viii) G.S.R. 368(E) published in Gazette of India dated the 6th April, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 7/94-CE, dated the 1st March, 1994.
 - (ix) The Central Excise (Second Amendment) Rules, 1994 published in Notification No. G.S.R. 369(E) in Gazette of India dated the 6th April, 1994 together with an explanatory memorandum.
 - (x) G.S.R. 473(E) published in Gazette of India dated the 20th May, 1994 making certain amendments to the Central Excise Rules, 1944.
- (12) A copy of the Notification No. G.S.R. 488(E) (Hindi and English versions) published in Gazette of India dated the 3rd June, 1994 regarding exemption to specified equipments, plants, live animals, office equipments, etc. from the levy of customs duties when imported by 100 percent Export Oriented Units in the horticulture/viticulture/animal husbandary/poultry and sericulture sectors, under section 159 of the Customs Act, 1962.
- (13) A copy of the Appropriation Accounts, Indian Railways for the year 1992-93, Part-I Review (Hindi and English versions).
- (14) A copy of the Appropriation Accounts, Indian Railways for the

- year 1992-93, Part-II Detailed Appropriation Accounts (Hindi and English versions).
- (15) A copy of the Block Accounts (including Capital statements comprising the Loan Accounts), Balance Sheets and Profit and Loss Accounts of Indian Government Railways for the year 1992-93 (Hindi and English versions).
- (16) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1992-93 (Hindi and English versions).
- (17) A copy of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
 - (i) Report of the Comptroller and Auditor General of India

 Union Government (No. 3 of 1994) for the year ended the 31st March, 1993 (National Capital Territory of Delhi).
 - (ii) Report of the Comptroller and Auditor General of India

 Union Government (No. 8 of 1994) for the year ended
 the 31st March, 1993 Defence Services (Army and Ordnance Factories).
 - (iii) Report of the Comptroller and Auditor General of India — Union Government (No. 9 of 1994) for the year ended the 31st March, 1993 (Defence Services — Air Force and Navy).
 - (iv) Report of the Comptroller and Auditor General of India
 Union Government (No. 11 of 1994) for the year ended the 31st March, 1993 (Other Autonomous Bodies).
- (18) A copy of the Securities and Exchange Board of India (Form of Annual Statement of Accounts and Records) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 472(E) in Gazette of India dated the 20th May, 1994 under section 31 of the Securities and Exchange Board of India Act, 1992.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India for the year 1992-93.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Securities and Exchange Board of India for the year 1992-93.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1991-92, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Naitonal Council of Science Museums, Calcutta, for the year 1991-92.
- (22) Statement (Hindi and English versions) showing reasons for dalay in laying the papers mentioned at (21) above.
- (23) (i) A copy of Annual Report (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Calcutta, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Science Museums, Calcutta, for the year 1992-93.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Museum Institute of History of Art, Conservation and Museology, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Museum

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Institute of History of Art, Conservation and Museology, New Delhi, for the year 1992-93.

- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Social Science Research, New Delhi, for the year 1992-93.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1992-93, alongwith Audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1992-93.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1992-93.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mantioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Bombay, for the year 1992-93.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mantioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Kharagpur, for the year 1992-93.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mantioned at (35) above.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institute of Technology act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1992-93, together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1992-93, together with Audit Report thereon.
- (38) Two statements (Hindi and English versions) showing reasons for delay in-laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Jamia Millia Islamia New Delhi, for the year 1992-93.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) A copy of the Annual Accounts (Hindi and English versions)

- of the Jamia Millia Islamia, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training, for the year 1992-93.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Accounts (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1992-93.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya, Gujarat, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahila Samakhya, Gujarat, for the year 1992-93.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1990-91.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1990-91, together with Audit Report thereon.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1990-91.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1990-91, together with Audit Report thereon.

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- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1990-91.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1989-90.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1989-90, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Srinagar, for the year 1989-90.
- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1991-92, together with Audit Report thereon.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1992-93.

- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Visva-Bharati, Santiniketan, for the year 1992-93.
 - (60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.
- (61) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1989-90, together with Audit Report thereon.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1992-93, together with Audit Report thereon.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

4. Assent to Bills

Secretary-General laid on the Table the following four Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 13th May, 1994:—

- (1) The Appropriation (No. 2) Bill, 1994.
- (2) The Finance Bill, 1994.
- (3) The Rubber (Amendment) Bill, 1994
- (4) The Institutes of Technology (Amendment) Bill, 1994.

5. Government Bill — Withdrawn

The Constitution (Seventy-first Amendment) Bill, 1990, as passed by Rajya Sabha and as reported by Select Committee.

The motion for leave to draw the Bill moved by Shri H.R. Bhardwaj was opposed.

Bhardwaj was opposed.

After some discussion the motion was adopted and the Bill was withdrawn.

6. Government Bill-Motion for leave to introduce not moved.

The Constitution (Eighty-Third Amendment) Bill, 1994.

(Lok Sabha adjourned at P.M. and re-assembled at 3.34 P.M.)

7. Matters Under Rule 377

- (1) Shri P.P. Kaliaperumal raised a matter regarding need to takes teps to arrest anthropogenic environmental disturbances caused by intensified prawn culture in the east coast area of Tamil Nadu.
- (2) Smt. Santosh Chowdary raised a matter need to waive loans upto Rs. 5,000/- taken by Scheduled Caste people from commercial banks in Punjab.
- (3) Shri Shravan Kumar Patel raised a matter regarding need to improve telephone services in Jabalpur Division in Madhya Pradesh.
- (4) Shri Gopi Nath Gajapathi raised a matter regarding need to sanction adequate funds for expeditious reconstruction of major bridges damaged due to flood in Ganjam district in Orissa.
- (5) Shri Surendra Pal Pathak raised a matter regarding need to provide adequate funds to State Governments for providing better education to girls in the rural areas of country.
- (6) Dr. Ramesh Chand Tomar raised a matter regarding need to provide telephone facility at Muradnagar town in Ghaziabad district in Uttar Pradesh.
- (7) Shri Ramashray Prasad Singh raised a matter regarding need to ensure strict enforcement of provisions of the Child Labour (Prohibition and Regulation) Act.
- (8) Shri Sanat Kumar Mandal raised a matter regarding need to link Brahmaputra river with Ganga at Farakka through a canal to augment the water flow into the Farakka barrage.
- *8. Statutory Resolution Withdrawn

Dr. Laxminarain Pandey moved the following resolution:-

"That this House disapproves of the Manipur Municipalities Ordi-

^{*} Discussed together.

nance, 1994 (No. 6 of 1994) promulgated by the President on May 24, 1994."

The Resolution was withdrawn by leave of the House after discussion as indicated in para 9 below.

*9. Government Bill—Passed

The Manipur Municipalities Bill, 1994

The motion for consideration of the Bill was moved by Shrimati Sheila Kaul.

The following Members took part in the combined debate on the Resolution (vide para 8 above) and the motion for consideration of the Bill:—

- (1) Prof. M. Kamson
- (2) Shri George Fernandes
- (3) Shri Uddhab Barman
- (4) Shri Yaima Singh Yumnam
- (5) Shri Kabindra Purkayastha
- (6) Dr. Jayanta Rongpi
- (7) Shri Hari Kishore Singh

Shrimati Sheila Kaul replied to the debate.

Dr. Laxminarain Pandey spoke by way of reply to his Statutory Resolution.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 231 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shrimati Sheila Kaul.

The motion was adopted and the Bill was passed.

^{*} Discussed together.

*10. Statutory Resolution-Withdrawn

Dr. Laxminarain Pandey moved the following resolution -

"That this House disapproves of the Punjab Municipal Corporation Law (Extension to Chandigarh) Ordinance, 1994 (No. 7 of 1994) promulgated by the President on May 24, 1994."

The Resolution was withdrawn by leave of the House after discussion as indicated in para 11 below.

*11. Government Bill—Passed

The Punjab Municipal Corporation Law (Extension to Chandigarh) Bill. 1994.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following Members took part in the combined debate on the Resolution (vide para 10 above) and the motion for consideration of the Bill:—

- (1) Prof. Prem Dhumal
- (2) Shri Pawan Kumar Bansal
- (3) Dr. Mumtaz Ansari
- (4) Prof. Rasa Singh Rawat
- (5) Shri Jagmeet Singh Brar
- (6) Shri Umrao Singh

Shri S.B. Chavan replied to the debate.

Dr. Laxminarain Pandey spoke (by way of reply to his Statutory Resolution)

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

The Schedule was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

^{*} Discussed together.

The motion was adopted and the Bill, as amended, was passed.

*12 Statutory Resolution-Withdrawn

Shri Santosh Kumar Gangwar moved the following resolution:-

"That this House disapproves of the New Delhi Municipal Council Ordinance, 1994 (No. 8 of 1994) promulgated by the President on May 25, 1994."

The Resolution was withdrawn by leave of the House after discussion as indicated in para 13 below.

*13. Government Bill—Passed

The New Delhi Municipal Council Bill, 1994.

The motion for consideration of the Bill was moved by Shri S.B. Chavan.

The following Members took part in the combined debate on the Resolution (vide para 12 above) and the motion for consideration of the Bill:—

- (1) Shri Kalka Das
- (2) Shri Ram Kripal Yadav
- (3) Shri Hannan Mollah
- (4) Shri B.L. Sharma Prem
- (5) Shri Tej Narayan Singh
- (6) Shri Pawan Kumar Bansal

Shri S.B. Chavan replied to the debate.

Shri Santosh Kumar Gangwar spoke (by way of reply to his statutory resolution).

The motion for consideration of the Bill was adopted and Clauseby-Clause consideration of the Bill was taken up.

Clause 2 to 392 were adopted.

Clause 393, was adopted, as amended.

Clause 394, was adopted, as amended.

Clauses 395 to 419 were adopted.

The First to Tenth Schedules were adopted.

Discussed together.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri S.B. Chavan.

The motion was adopted and the Bill, as amended, was passed.

14. Government Bills-Passed

I. The Transplantation of Human Organs Bill, 1993, as Passed by Rajya Sabha and as reported by the Select Committee.

Discussion on the motion for consideration of the Bill moved by Shri Paban Singh Ghatowar on the 23rd December, 1993, continued.

The following members took part in the debate:—

- (1) Shri Gopi Nath Gajapathi
- (2) Dr. A.K. Patel
- (3) Shri Rajesh Kumar
- (4) Dr. K.D. Jeswani
- (5) Dr. Mumtaz Ansari
- (6) Shri Tej Narayan Singh
- (7) Kum. Mamata Banerjee
- (8) Dr. Krupasindhu Bhoi

Shri Paban Singh Ghatowar replied to the debate.

The motion for consideration of the Bill was adopted and clauseby-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clauses 3 to 25 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Paban Singh Ghatowar.

The motion was adopted and the Bill, as amended, was passed.

II. The Anti-Hijacking (Amendment) Bill, 1994, as passed by Rajya Sabha.

The motion for consideration of the Bill moved by Shri Ghulam

Nabi Azad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

III. The Suppression of Unlawful Acts against Safety of Civil Aviation (Amendment) Bill, 1994, as passed by Rajya Sabha.

The motion for consideration of the Bill moved by Shri Ghulam Nabi Azad was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted and the Bill was passed.

15. Valedictory Reference

The Speaker made valedictory reference on the conclusion of the Tenth Session of Tenth Lok Sabha. In the reference he informed that Dr. R.C. Bhardwaj is looking after the duties of Secretary-General of Lok Sabha with effect from the 1st June, 1994 and he welcomed him to the position of this great responsibility. He also informed that Shri C.K. Jain has ceased to carry on the duties of the Secretary-General from the 31st May, 1994 and paid tributes to the services rendered by Shri Jain.

The Speaker further informed that he had appointed Shri C.K. Jain as Honorary Officer of the House.

16. The National song was played.

(Lok Sabha adjourned sine die at 9.50 P.M.)

R.C. BHARDWAJ, Secretary-General.

MGIP(PLU)MRND-1167LS-14-06-1994.